

**HIGH COURT OF JAMMU AND KASHMIR**  
**AT JAMMU**  
(Through Virtual Mode)

Reserved on : 08.05.2020  
Pronounced on: 14.05.2020

EMG-Bail App No. 05/2020

Riaz Ahmed

...Applicant/Petitioner

Through :- Mr. B.S Bali, Advocate

v/s

UT of Jammu and Kashmir and another ...Non-applicant(s)/Respondent(s)

Through :- Mr. Amit Gupta, AAG

**Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE**

**ORDER**

1. Today when the case came up for orders, learned counsel appearing for the applicant made a submission that he wants to withdraw the bail application and further prays that liberty be given for filing fresh bail application before the court of learned Special Judge (Anti-Corruption), Jammu.
2. Prayer is allowed. The applicant shall be at liberty to take all the pleas which are available to him including the ones taken in the present application in case he opts to file fresh bail application before the competent court of jurisdiction.
3. Application is, accordingly, disposed of.

**(PUNEET GUPTA)**  
**JUDGE**

Jammu  
14.05.2020  
Pawan Chopra